

Central Administrative Tribunal Lucknow Bench Lucknow.
O.A. NO. 154/2006

This, the 9th September 2008.

Hon'ble Mr. M. Kanthaiah, Member(J)
Hon'ble Dr. A. K. Mishra, Member (A)

Jawahar aged abot 39 years son of Sri Ramphher Saroj, resident of Village Sagra, Afeen Kothi ,District - Pratapgarh

Applicant.

By Advocate: Sri R.K.Upadhyaya

Versus

1. Union of India through the Secretary of Agriculture , Krishi Bhawan, New Delhi.
2. Indian Council of Agricultural Research, through its Secretary, ICAR, New Delhi.
3. Director, Central Research Institute for Jute and Allied Fibres, P.O. Barrackpore. District 124 Parganas, West Bengal,
4. Scientists In-charge, Sunhem Research Station, Pratapgarh.

Respondents.

By Advocate Sri S.P.Singh for Sri Z.A.Khan

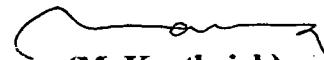
Order (Oral)

By Hon'ble Shri M. Kanthaiah, Member (J)

The applicant has filed this O.A. to quash the impugned suspension order dated 27.12.2005 (Annexure No. 1) and also to reinstate him with full back wages. The matter is coming for hearing. It is the representation of both sides that the enquiry is still pending and the applicant's suspension is also continuing because of the pendency of the enquiry.

2. At this stage, the learned counsel for the applicant submits that if a direction is given for quick disposal of the enquiry proceedings, the purpose of OA. would be served.
2. In view of the above circumstances, and for fair and just disposal of the proceedings, O.A. is disposed of with a direction to the respondents i.e. the competent authority to get disposal of the enquiry proceedings expeditiously within a period of 4 months from the date of receipt of copy of this order. The applicant is also directed to cooperate for quick disposal. No costs.


(Dr. A.K.Mishra)
Member (A)
HLS/-


(M. Kanthaiah)
Member (J) 9.9.2008